



RGNUL FINANCIAL AND MERCANTILE LAW REVIEW

# CALL FOR PAPERS

VOLUME X, ISSUE I



A JOURNAL BY THE  
RAJIV GANDHI NATIONAL UNIVERSITY OF LAW

# ABOUT RAJIV GANDHI NATIONAL UNIVERSITY OF LAW

The Rajiv Gandhi National University of Law, Punjab (RGNUL) is an autonomous National Law University (NLU) established by the RGNUL Act (No. 12 of 2006) passed by the Legislature of the State of Punjab, under the second wave of reforms instituted by the Bar Council of India. Established in 2006, RGNUL has garnered a pan-India reputation as a stellar institution for legal research and education. In May 2015, RGNUL became the first and the only NLU to have been accredited by the National Assessment and Accreditation Council (NAAC) with an 'A' grade. In March 2018, RGNUL was amongst the four NLUs to have been granted autonomous status by the University Grants Commission. The University has been ranked amongst the top law schools in India in the National Institutional Ranking Framework (NIRF), by the Union Ministry of Education, Government of India.



# ABOUT THE RGNUL FINANCIAL AND MERCANTILE LAW REVIEW

The RGNUL Financial and Mercantile Law Review (RFMLR) is a bi-annual, student-run, double-blind peer-reviewed law journal published by RGNUL, Punjab. The journal was first published in the year 2014 and gives an opportunity to the legal academia, legal professionals, and law students to contribute cutting-edge doctrinal and empirical research in the field of business and commercial laws. The Journal is indexed on SCC Online and Manupatra and has been consistently ranked amongst the top 10 most accessed law school journals by SCC Online.

The Editorial Board also collaborates with various legal experts and undertakes various academic initiatives to promote study and research in the field of business and commercial laws. As a part of this endeavour, the Editorial Board recently organised the RGNUL-L&L Certificate Course on Antitrust Concerns in Digital Markets on April 9 and 10, 2022, in collaboration with L&L Partners, RFMLR-IBBI Conference on Evolving Dynamics of the Insolvency Regime in India in collaboration with the Insolvency & Bankruptcy Board of India (IBBI) and a workshop on Demystifying M&A Transactions which shed light on issues which arise during such transactions. The events were successful in initiating a novel discourse on emerging issues pertaining to antitrust law, insolvency law and M&A Transactions in India.

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# ABOUT THE RGNUL FINANCIAL AND MERCANTILE LAW REVIEW

Furthermore, the Editorial Board also recently organised the 2nd Edition of the RGNUL-SAM Conclave with a focus on Practical Aspects of Information Technology Litigation & Data Protection in India in collaboration with Shardul Amarchand Mangaldas & Co. (SAM & Co.) in April 2022 which witnessed participation from industry professionals as well as students from across the country.

The Journal has also received guest articles from leading professionals and academicians from top law firms, and law schools across India. Further, in our previous issues, the Peer Board of the Journal has been graced by the presence of various legal luminaries.

Some of them include:

1. Dr. Umakanth Varottil, Associate Professor of Law, National University of Singapore
2. Ms. Shagoofa Khan, Group General Counsel, National Investment and Infrastructure Fund
3. Mr. Rishabh Shroff, Partner, Cyril Amarchand Mangaldas
4. Ms. Radhika Bishwajit Dubey, Independent Counsel & Arbitrator
5. Mr. Anshuman Sakle, Partner, Khaitan & Co.
6. Ms. Gouri Puri, Partner, Shardul Amarchand Mangaldas
7. Mr. Siddhartha Desai, Partner, J. Sagar Associates
8. Mr. Kunal Mehra, Partner, L&L Partners
9. Mr. Abhay Joshi, Partner, Economic Laws Practice
10. Mr. Pratika Shankar, Managing Associate, Talwar Thakore & Associates

# ABOUT VOLUME X ISSUE I

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RFMLR has constantly endeavoured to become a trusted platform for scholarly and original ideas put forth by legal practitioners, academics, and law students through the periodic publishing of critical reviews of multiple contemporary issues, focusing on various subjects of commercial legal affairs. In the upcoming issue, the Editorial Board aspires to undertake an evaluation of and publish an array of information on contemporary developments in all areas of commercial laws.

Hence, for Volume X Issue I, the author(s) can make submissions in the domain of corporate law, mergers and acquisitions, competition, insolvency, banking and finance, insurance, capital markets, securities, dispute resolution and ADR, international trade, investment funds, labour and employment, taxation, intellectual property, real estate, technology, media & telecommunication, and white-collar crimes. Submissions encouraging an insightful discourse around any contemporary developments in the field of financial and mercantile laws are also welcome.

## ELIGIBILITY

The Editorial Board invites submissions from legal practitioners, professionals, academics, and law students.

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## CATEGORIES OF SUBMISSION AND WORD LIMIT:

RFMLR accepts submissions in the following categories:

- Article: 6000-12,000 words
- Short Note: 4000-6000 words
- Case Comment: 3000-5000 words
- Book Review: 1500-3000 words

The word limit is exclusive of footnotes.

## SUBMISSION GUIDELINES

### GENERAL

- The submissions shall be in English language only.
- Co-authorship is limited to a maximum of two authors.
- Submissions shall be lucid, contemporarily relevant, and well-researched. They shall contain a novel analysis of the issue by the author(s). The Editorial Board encourages analytical submissions with concrete suggestions over descriptive submissions with generic suggestions.
- Any form of plagiarism is strictly prohibited and the submission shall be original, unpublished, and an outcome of the author's own efforts.
- The author(s) bear sole responsibility for the accuracy of facts, opinions and views stated in the submitted Manuscript.
- The name(s) of the author(s) or institution must not be mentioned anywhere in the body of the submission.
- The author(s) are required to submit an abstract, not exceeding 250 words, within their manuscript.

- The author(s) shall refrain from submitting the manuscript elsewhere during the pendency of the review process. If the theme of the manuscript is contemporaneous to the time of submission and a delayed publication would render the research irrelevant, the author(s) may request an expedited review of their submission.
- The author(s) shall refrain from referring to themselves in the first person in the manuscript.
- Further, while referring to case laws, author(s) are encouraged to use the names of the parties instead of referring to them as “petitioners”, “appellants”, “respondents”, etc.
- RFMLR is a double-blind peer-reviewed journal and follows a thorough review to ensure that only the finest manuscripts get published in the journal. However, since the peer reviewers are working professionals, the entire review process, especially the peer review stage, can take some time. The author(s) are requested to duly take this into cognizance while submitting the manuscript.
- The Editorial Board strives to review the manuscripts expeditiously and will convey the preliminary decision on your manuscript within 4 weeks of the date of submission. The author(s) are requested to refrain from enquiring about the status of the manuscript before the expiry of this period.
- Preliminary acceptance of the manuscript does not in any way confirm publication. The final decision on the manuscript is subject to changes required in the manuscript and the peer review.

## FORMATTING

- Body: Submissions shall be typewritten in Times New Roman, font size 12 with line spacing 1.5 and justified alignment.
- Footnotes: Citations shall be in accordance with OSCOLA 4th Edition. All the footnotes shall be typewritten in Times New Roman, font size 10 with single line spacing and justified alignment. Use of speaking footnotes is strictly prohibited.

# SUBMISSION GUIDELINES

## COPYRIGHT

- Author(s) shall divest the copyright of the manuscript to RGNUL Financial and Mercantile Law Review, Rajiv Gandhi National University of Law, Punjab, once the manuscript has been selected for publication. However, all moral rights shall remain with the author(s).
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## SUBMISSION PROCEDURE

- The manuscripts shall be submitted through this Google Form only. Submissions made through any other mode will not be entertained.
  - Each author is allowed to submit a maximum of 1 manuscript.
  - Manuscript is to be submitted in .doc or .docx format.
  - The author(s) shall submit the manuscript along with a duly signed Certificate of Originality and Copyright (in this format).
  - Upon submission, the author(s) will receive a receipt of acknowledgement of submission along with a code for your manuscript. Kindly quote the same in any future communication.
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## WITHDRAWAL

- If the author(s) wish to withdraw their piece from consideration, they can send an email to [submissions\\_rfmlr@rgnul.ac.in](mailto:submissions_rfmlr@rgnul.ac.in), with the subject line “Withdrawal of Manuscript: [Manuscript Code]”. The final decision rests at the sole discretion of the Editorial Board.
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## SUBMISSION DEADLINE

- The author(s) shall submit the manuscript along with the duly signed Certificate of Originality and Copyright via this form latest by **October 30, 2022**.



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